

(ग) दिल्ली और जयपुर के बीच रात के समय की वर्तमान गाड़ियां सुविधाजनक हैं। इसके अलावा "ताज एक्सप्रेस" की तरह की कोई चीज डी-लक्स गाड़ी चलाने के लिए फिफ्ट-हाल यातायात सम्बन्धी औचित्य नहीं है।

Booking of baskets of tomatoes by Goods Train

5540. SHRI N.R. DEOGHARE : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that 85 baskets of tomatoes booked under PWB No. 214408 dated the 17th April, 1968 ex-Mughal Sarai to Delhi by Passenger Train, were carried by goods train with the result that the parcels which can reach destination the next day, reached destination the 20th April, 1968;

(b) whether it is also a fact that when the wagon carrying the parcels reached destination, it was placed in the yard in an unloading position for 24 hours and opened by the Railway Administration only when it was noticed that watery stuff was flowing from the wagon;

(c) whether the carrying of parcels by goods train and keeping the wagon in an unloading position for 24 hours in yard does not constitute negligence on the part of the Railway Administration; and

(d) if not, what is the responsibility and liability of the Railways in the matter ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) No. The parcels in question were carried by 71 UP Parcel Express train from Moghalsarai to Delhi. This train was running 10 hours late and arrived Delhi on 19-4-1968 at 11.30 hours.

(b) The Van containing the parcels could not be placed on the unloading platform on 19-4-1968 due to operating exigencies of the busy Delhi yard. It was placed on 20-4-1968 at 9 hours and released on the same date at 14 hours. It is true that the consignment was found damaged.

(c) The parcels in question were carried by Parcel Express and not by goods train. The delay in placement was due to operating exigencies and not to negligence.

(d) According to section 74 (3) of the Indian Railways Act, a railway administration shall not be responsible for any loss, destruction, damage, deterioration or non-delivery of good booked at owner's risk, from whatever cause arising, except upon proof that such loss, destruction, damage, deterioration or non-delivery was due to negligence or misconduct on the part of the railway administration or any of its servants.

Booking of Perishable goods by Passenger Trains

5542. SHRI N.R. DEOGHARE : Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 1696 on the 5th March, 1969 and state ;

(a) when the parcels were loaded in 230 Mahsana-Ajmer Fast Passenger and 14 DN Ajmer-Delhi Fast Passenger ;

(b) the number of parcels booked from Ajmer between 3rd to 6th April, 1966 for Delhi and onward stations;

(c) what is the exact responsibility of Railways in carrying the perishable goods booked by Passenger trains;

(d) whether it is a fact that though the Parcels reached destination on the 7th April, 1966 the physical assesment was made on the 8th April, 1966 as the goods reached at odd hours; and

(e) what is the scope of the term 'negligence' which would render the Railway responsible for accepting liability for damage and delay ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) (a) The parcels in question were loaded in Bogie Parcel Van No. 3046 between 9.00 A. M. to 11.00 A.M. on 3-4-1966 which was attached to 230DN Meh-sana-Ajmer Fast Passenger on its arrival at Palanpur. The train left Palanpur at 12.30

hrs. on 3-4-1966 and arrived at Ajmer at 5.10 hours on 4-4-1966. The van was detached at Ajmer and was further attached to No. 14DN Ajmer-Delhi fast Passenger train which left Ajmer at 14.25 hours on 4-4-1966.

(b) 54 packages to Delhi and 60 packages to other stations beyond Delhi were booked from Ajmer between 3rd and 6th April, 1966.

(c) It is the responsibility of the Railways to carry the traffic by passenger or parcel train and get it to the destination as expeditiously as may be practicable.

(d) No, The parcels were unloaded on 7th April, 1966, and the damages were assessed and delivery was effected the same day.

(e) It is not feasible to say in general what may constitute 'negligence'. Whether there was negligence in any particular case would have to be settled in the light of the facts and circumstances of it.

आयोगों, आदि के प्रतिवेदन

5543. श्री भारत सिंह चौहान : क्या इस्पात तथा भारी इंजीनियरिंग मंत्री यह बताने की कृपा करेंगे कि उनके मंत्रालय, अधीनस्थ संस्थाओं तथा संगठनों से सम्बन्धित सभी प्रकार के आयोगों, अध्ययन दलों, अध्ययन ग्रुपों तथा समितियों द्वारा गत बीस वर्षों में प्रकाशित तथा प्रस्तुत प्रतिवेदनों के नाम, प्रकाशन तिथि भाषा मूल्य तथा उनके उपलब्धता की स्थिति क्या है ?

इस्पात तथा भारी इंजीनियरिंग मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : सरकार द्वारा नियुक्त समितियों। आयोगों द्वारा प्रस्तुत और जनता के लिये प्राप्य प्रतिवेदनों का विवरण सभा-पटल पर रख दिया गया है। [पुस्तकालय में रखा गया। देखिये संख्या LT—643/69]

राज्यों को सहायतानुदान

5544. श्री मोलहू प्रसाद : क्या विधि तथा समाज कल्याण मंत्री 19 दिसम्बर, 1968 के तारांकित प्रश्न संख्या 866 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि उन राज्यों के नाम क्या हैं जिन्होंने फरवरी के अन्त से पहले वार्षिक व्यय का व्यौरा दे दिया है तथा जिन्होंने उसके बाद सूचना दी थी और सूचना कब दी गई थी तथा व्यौरा न देने के क्या कारण हैं ?

विधि मंत्रालय तथा समाज कल्याण विभाग में राज्य मंत्री (डा० श्रीमती फुलरेखु गुह) : जैसा कि 19 दिसम्बर, 1968 को तारांकित प्रश्न संख्या 866 के उत्तर में पहले ही बताया जा चुका है। योजना पूर्व अवधि में गृह मंत्रालय के पत्र दिनांक 17 नवम्बर, 1951 में विदित की गई प्रतिक्रिया लागू होती थी। उसके अधीन खर्च का व्यौरा नहीं, बल्कि योजनाओं का व्यौरा दिया जाना ही अपेक्षित था। वार्षिक खर्च। 1 अप्रैल से 31 मार्च तक सम्बद्ध होता है। इसलिये, ऐसे राज्य सरकारों के नाम देने का प्रश्न नहीं उठता, जिन्होंने फरवरी के अन्त से पहले वार्षिक खर्च का व्यौरा दे दिया था।

चौथी योजना में उत्तर प्रदेश में औद्योगिक एकक स्थापित करने की योजना

5545. श्री मोलहू प्रसाद : क्या औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश के पूर्वी जिलों में बेरोजगारी, निर्धनता तथा औद्योगिक पिछड़ेपन को दूर करने के लिये चौथी पंचवर्षीय योजना में उत्तर प्रदेश में औद्योगिक एकक स्थापित करने का कोई विशिष्ट प्रस्ताव अथवा योजना सरकार के विचाराधीन है, और